

## Bill

mischiefs and then give the remedy. Let the marriage take place after courtship; it is not compulsory. Let them have special marriages. Let them have divorce and all sorts of things. But, let those poor Hindus who still believe in Hinduism, who still believe in the ceremonies which the Hindu religion prescribes, rightly according to me and wrongly according to you, let them continue with their old traditions and customs and form of marriage. This sort of legislation will give pain to them, to those who want to live, let others live and want to be allowed to let live. We want to follow our form of marriage which has been prescribed by our great Rishis. We follow Mahatma Gandhi today in whatever he has preached. We follow his teachings. Nobody dares to say anything against his teachings. Similarly, there were rishis of ancient days who had sacrificed their lives and spent their whole lives in meditation and prayer; they have laid down a particular course of action and we should not go against that.

**Mr. Chairman:** May I interrupt the hon. Member again; he has gone away from the substance of the Bill. The rishis, Hindu religion and all these matters he is now referring to have nothing to do with the Bill.

**Shri R. K. Chaudhuri:** I am speaking of dowry at the time of marriage—*varadakshna*—, that has been prescribed, although I do not want it.

**Mr. Chairman:** What has dowry to do with the Hindu religion? The Bill refers to dowry.

**Shri R. K. Chaudhuri:** When I talk something seriously, the House does not appreciate it.

**Mr. Chairman:** Am I to take that the hon. Member has finished his speech?

**Shri R. K. Chaudhuri:** I wish only to impress upon the House the absolute futility of this Bill and the unworkable character of it. It will not prevent the evil which the hon.

mover is sincerely trying to prevent, but it will rather open the flood-gate of other kinds of social evil, which it should be the aim of every Member of the House to stop.

श्री रघुनाथ सिंह (जिला बनारस—  
मध्य) : बेपरवाह साहब, हमें दो बिल इंट्रोड्यूस करने थे, लेकिन हम बाहर चले गये थे। यदि हज़ारत दे दी जाय तो हम अब इंट्रोड्यूस कर दें। उनके नम्बर हैं—  
४१ और ४२।

**Mr. Chairman:** Yes.

SRI KASHI VISWANATH MANDIR  
BILL

**Shri Raghunath Singh (Banaras Distt.—Central):** I beg to move for leave to introduce a Bill to provide for the better administration and governance and for the preservation of the Sri Kashi Viswanath Mandir known as the Golden Temple of Banaras.

**Mr. Chairman:** The question is:

“That leave be granted to introduce a Bill to provide for the better administration and governance and for the preservation of the Sri Kashi Viswanath Mandir known as the Golden Temple of Banaras.”

*The motion was adopted.*

**Shri Raghunath Singh:** I introduce the Bill.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL

**Shri Raghunath Singh (Banaras Distt.—Central):** I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

**Mr. Chairman:** The question is:

“That leave be granted to introduce a Bill further to amend